

MINISTRY OF FINANCE**(Department of Revenue)**

(CENTRAL BOARD OF DIRECT TAXES)

NOTIFICATION

New Delhi, the 23rd December, 2014

S.O. 3263(E).—In exercise of the powers conferred by clause (46) of Section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies for the purposes of the said clause, the 'North East Centre for Technology Application and Reach', a body constituted by the Central Government, in respect of the following specified income arising to the said Commission, namely:-

- i) grants-in-aid;
 - ii) interest earned on grants-in-aid.
2. This notification shall be applicable for the above specified income of the 'North East Centre' for 'Technology Application and Reach', for the assessment year 2013-2014 to 2017-2018.
3. The notification shall be subject to the following conditions, namely:-
- a) the said body shall not engage in any commercial activity;
 - b) the activities and the nature of the specified income of the said body remain unchanged throughout the financial year; and
 - c) the said body files return of income in accordance with the provision of clause (g) of sub-section (4C) of Section 139 of the said Act.
4. The grants received by the said body shall be received and applied in accordance with the prevailing rules and regulations.

[Notification No. 84/2014/ F. No. 196/11/2014-ITA.1]

DEEPSHIKHA SHARMA, Director